

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Sixth Lok Sabha

Thirtieth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1979

Presented on 28.3.79
Adopted on 30.3.79

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

THIRTIETH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirtieth Report.

2. The Committee met on 27 March, 1979 for—

- I. Classification of Bills (*vide* Appendix I) under clause (b) of Rule 294(1) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix II) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Further examination of the Constitution (Amendment) Bill, 1969 (*Amendment of articles 101 and 190*) by Shri K. Lakkappa under Rule 294(1)(a) of the Rules of Procedure.
- IV. Reconsideration of the classification of the following Bills:—
 - (1) The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1978 by Shri Suraj Bhan.
 - (2) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1978 by Shri K. Prakash.
 - (3) The Constitution (Amendment) Bill, 1977 (*Omission of article 370*) by Shri P. K. Deo.
 - (4) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Dr. Karan Singh.
 - (5) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1978 (*Amendment of sections 3, 4, etc.*) by Shri Purnanarayan Sinha.
 - (6) The Constitution (Amendment) Bill, 1978 (*Amendment of article 75*) by Shri Narmada Prasad Rai.
 - (7) The Small Farmers and Agricultural Workers' Security Bill, 1978 by Shri P. Rajagopal Naidu.
 - (8) The Constitution (Amendment) Bill, 1978 (*Insertion of new article 332A*) by Shri Roop Nath Singh Yadav.
 - (9) The Constitution (Amendment) Bill, 1978 (*Amendment of article 16*) by Shri Vinayak Prasad Yadav.
- V. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 3 and 4 set down in the List of Business for Friday, 30 March, 1979.

Classification of Bills

3. The Committee considered classification of Bills specified in Appendix I.

4. After considering all aspects of the Bills, the Committee recommend that
(i) The Freedom of Religion Bill, 1978 by Shri O. P. Tyagi and (ii) The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1979

[P.T.O.]

by Shri Shambhu Nath Chaturvedi be placed in category 'A' and all the remaining Bills be placed in category 'B'. The Committee have already allocated time for discussion of these Bills *vide* their Twenty-seventh and Twenty-eighth reports.

Classification and allocation of time to Bills

5. The Committee then considered classification and allocation of time to Bills specified in Appendix II.

6. After considering all aspects of the Bills the Committee recommend that all the Bills referred to in the Appendix II be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix II.

Further examination of Constitution (Amendment) Bill, 1979 (Amendment of articles 101 and 190) by Shri K. Lakkappa

7. The Committee then took up further examination of the above Bill.

8. The Bill seeks to amend article 101 and 190 of the Constitution with a view to provide that no House of Parliament or the Legislature of a State shall have the power to expel its Members and no resolution to so expel a Member passed by the House or a Committee thereof shall render vacant the seat of the Member so affected.

9. After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Reconsideration of classification of Bills

10. The Committee then considered the requests of Sarvashri Suraj Bhan, K. Prakash, P. K. Deo, Purnanarayan Sinha, Narmada Prasad Rai, P. Rajagopal Naidu, Roop Nath Singh Yadav, Vinayak Prasad Yadav and Dr. Karan Singh for re-classification of the Bills mentioned in paragraph 2(IV) above.

11. On reconsideration, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1978 by Shri Suraj Bhan.
- (2) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1978 by Shri K. Prakash.
- (3) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1978 (*Amendment of sections 3, 4, etc.*) by Shri Purnanarayan Sinha.
- (4) The Constitution (Amendment) Bill, 1978 (*Substitution of article 16*) by Shri Vinayak Prasad Yadav.

The Committee did not see any justification in altering the original categorisation of the remaining five Bills.

Allocation of time to Resolutions

12. The Committee recommend the allocation of time to resolutions as follows:—

- | | |
|--|--------|
| (1) Resolution regarding Procedure followed regarding promotion of a judge | 2 hrs. |
| (2) Resolution regarding opportunities for employment of women | 2 hrs. |

Recommendations

13. The Committee recommend that—

- (i) the classification of Bills by the Committee, as shown in Appendix I, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in Appendix II, be agreed to by the House;
- (iii) Shri K. Lakkappa be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (iv) the reclassification of the Bills, as shown in paragraph 11 above, be agreed to by the House; and
- (v) the allocation of time to resolutions, as shown in paragraph 12 above, be agreed to by the House.

NEW DELHI;

March 27, 1979.

Chaitra 6, 1901 (Saka).

GODEY MURAHARI,

Chairman,

*Committee on Private Members' Bills
and Resolutions.*

APPENDIX I

S. No.	Name of the Bill and the Member-in-Charge	Bill No.	Category recommended
1	2	3	4
1.	The Export and Surplus Removal Bill, 1978 by Shri D. D. Desai.	163 of 1978	B
2.	The Central Excises and Salt (Amendment) Bill, 1978 (<i>Amendment of sections 1, 2, etc.</i>) by Shri R. D. Gattani.	164 of 1978	B
3.	The Natural Calamities Mitigation Commission Bill, 1978 by Shri P. Rajagopal Naidu.	182 of 1978	B
4.	The Constitution (Amendment) Bill, 1978 (<i>Amendment of article 19 etc.</i>) by Dr. Ramji Singh.	174 of 1978	B
5.	The Cow Slaughter Prohibition Bill, 1978 by Dr. Ramji Singh.	181 of 1978	B
6.	The Constitution (Amendment) Bill, 1978 (<i>Amendment of Eighth Schedule</i>) by Dr. Ramji Singh.	175 of 1978	B
7.	The Parliamentary Integrity Commission Bill, 1978 by Dr. Ramji Singh.	180 of 1978	B
8.	The Freedom of Religion Bill, 1978 by Shri O. P. Tyagi.	178 of 1978	A
9.	The Indian Penal Code (Amendment) Bill, 1978 (<i>Amendment of section 304A</i>) by Shri Hari Vishnu Kamath.	177 of 1978	B
10.	The Indian Penal Code (Amendment) Bill, 1978 (<i>Repeal of section 309</i>) by Shri Hari Vishnu Kamath.	176 of 1978	B
11.	The Delhi Sales Tax (Repeal) Bill, 1978 by Shri Kanwar Lal Gupta.	107 of 1978	B
12.	The Soil Conservation Bill, 1979 by Shri D. D. Desai	3 of 1979	B
13.	The Constitution (Amendment) Bill, 1978 (<i>Amendment of article 19</i>) by Shri Sougata Roy.	158 of 1978	B
14.	The Prevention of Bigamous Marriages Bill, 1979 by Dr. Ramji Singh.	12 of 1979	B
15.	The Hoarding and Profiteering Prevention Bill, 1979 by Dr. Ramji Singh.	1 of 1979	B
16.	The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1979 by Shri Shambhu Nath Chaturvedi.	4 of 1979	A
17.	The Country Fishing Boats Protection Bill, 1979 by Shri P. Rajagopal Naidu.	2 of 1979	B
18.	The Central Sales Tax (Amendment) Bill, 1979 (<i>Amendment of section 2</i>) by Shri Vinod Bhai B. Sheth.	8 of 1979	B
19.	The Constitution (Amendment) Bill, 1979 (<i>Amendment of Seventh Schedule</i>) by Shri K. Gopal.	10 of 1979	B
20.	The Constitution (Amendment) Bill, 1979 (<i>Amendment of articles 343 and 344</i>) by Shri K. Gopal.	9 of 1979	B
21.	The Official Languages (Amendment) Bill, 1979 (<i>Insertion of new section 3A, etc.</i>) by Shri K. Gopal.	11 of 1979	B

APPENDIX II

S. No.	Name of the Bill and the Member-in-Charge	Bill No.	Category recommended	Time allocated by the Committee
1	2	3	4	5
1.	The Indian Fisheries (Amendment) Bill, 1979 (<i>Amendment of sections 3, 4, etc.</i>) by Shri Pius Tirkey.	13 of 1979	B	2 hrs.
2.	The Constitution (Amendment) Bill, 1979 (<i>Amendment of article 324</i>) by Shri Eduardo Falciro.	6 of 1979	B	2 hrs.
3.	The Polygamy Prohibition Bill, 1979 by Shri P. Rajagopal Naidu.	21 of 1979	B	2 hrs.
4.	The Constitution (Amendment) Bill, 1979 (<i>Amendment of article 130</i>) by Shri K. Gopal.	28 of 1979	B	2 hrs.
5.	The Constitution (Amendment) Bill, 1979 (<i>insertion of article 16A, etc.</i>) by Shri K. Lakkappa.	34 of 1979	B	2 hrs.
6.	The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1979 (<i>Amendment of sections 21, 22, etc.</i>) by Shri Sougata Roy.	43 of 1979	B	2 hrs.
7.	The Jute Mill Companies (Acquisition and Transfer of Undertakings) Bill, 1979 by Shri Sougata Roy.	42 of 1979	B	2 hrs.